

- (ii) Each Member of Parliament can refer two cases for admission under the Scheme in an academic year;
- (iii) The Special Dispensation Admissions referred in (i) and (ii) above would be further subject to a ceiling of 5% of the total admissions/sanctioned strength in a class in an academic year as made by the Committee.
- (iv) Special Dispensation Admissions would be made in the beginning of the academic year and no admission would be allowed after the prescribed cut off date.

Each Member of Parliament can refer two cases in an academic year.

Children may be admitted to different classes of KVS if—

- (i) either of his/her parents or both have died; or
- (ii) either of his/her parents or both are mentally ill or physically handicapped; or
- (iii) either he or she has been abandoned by either of his or her parents; or
- (iv) his or her parents are persons under circumstances of undeserved want such as being a victim of mass disaster, ethnic violence, caste atrocities, flood, drought, earth quake or other natural disasters; or
- (v) his or her parents are living below poverty line; or either of his or her parents belongs to any socially disadvantaged group such a Scheduled Caste, Scheduled Tribe and Other Backward Class; or
- (vi) There is non-availability of access to educational institutions within the locality where the parents of the child are residing; or
- (vii) either of his or her parents living in any place in difficult areas including North-Eastern Region; or
- (viii) either of his or her parents sentenced to imprisonment on conviction or otherwise detained for a term exceeding five years; or
- (ix) he or she is a disabled child; or
- (x) he or she is a child or grand child or freedom fighter who is in receipt of pension from Central/State Government for his participation in the struggle for freedom (proof to be furnished)
- (xi) either of his/her parents is transferred to a place where no Kendriya Vidyalaya exists; or
- (xii) he or she is a child who is winner of National bravery awards of the national or state level; or
- (xiii) he or she is a child of a teacher who has won National/President's Award; or
- (xiv) he or she has shown special ability in sports or fine arts.

### **Construction of High Court Building in Ahmedabad**

[*Translation*]

3869. SHRI MAHESH KANODIA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government of Gujarat has sent any proposal to the Union Government for the construction of High Court Building in Ahmedabad;

(b) if so, the details thereof; and

(c) the reasons for not according approval so far?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) No, Sir.

(b) and (c) Question does not arise.

### **Reversion of Private Participation in Power Sector**

[*English*]

3870. SHRI R. SAMBASIVA RAO: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to reverse the private participation in the Power sector;

(b) if so, the reasons therefor;

(c) whether any concrete plan have been prepared in this regard; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) No, Sir.

(b) to (d) Do not arise.

### **Indo-Russian Cooperation in Science and Technology**

3871. SHRIMATI LAKSHMI PANABAKA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether India and Russia have taken a decision to step up cooperation in Science and technology;

(b) if so, whether new areas of cooperation have been identified by Indian and Russian expert; and

(c) if so, the details thereof, including the agreement signed in newly explored areas?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.

(b) and (c) Biomedical Sciences, Radio Electronics and Ocean Technology have been identified as additional areas of cooperation under Integrated Long Term Programme of